

Slum Clearance Schemes in Delhi

5579. **Shri Eswara Reddy:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government have reviewed the progress of the Slum Clearance Schemes in Delhi;

(b) if so, the results thereof;

(c) what is the total amount so far spent by the Centre in this respect;

(d) whether Government propose to revise the schemes; and

(e) if so, the details thereof?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) to (c). The progress of the scheme is being watched through the periodical progress reports received from the Delhi Administration. So far 11,329 houses have been sanctioned for construction, out of which 6683 houses have been completed and 3872 are under construction. In addition, improvements have been carried out in a large number of katras and bastees. A sum of Rs. 714.73 lakhs has been spent upto 1966-67, for the implementation of the Scheme.

(d) There is no such proposal at present.

(e) Does not arise.

दिल्ली में झुग्गी तथा झोंपड़ी समस्या

5580. श्री प्रकाशबीर शास्त्री :
 श्री रघुबीर सिंह शास्त्री :
 श्री राम गोपाल शास्त्री :
 श्री शिव कुमार शास्त्री :
 श्री अर्जुन सिंह भदौरिया :
 श्री अरवि दास :
 श्री रामाबतार शर्मा :
 श्री यशवन्त सिंह कुशवाहा :
 श्री डा० सुन्दरलाल :

श्री रामजी राम :

श्री हुकम चन्द कछवाय :

क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली महानगर परिषद् के मुख्य कार्यकारी पार्षद ने झुग्गी-झोंपड़ियों का समस्या हल करने के लिये प्रधान मंत्री से एक बैठक बुलाने का अनुरोध किया है; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : (क) श्री (ख) : जी हां। 11 जुलाई, 1967 को निर्माण, आवास तथा पूर्ति मंत्री ने उप-राज्यपाल, मुख्य कार्यकारी पार्षद, दिल्ली नगर निगम के मेयर तथा दिल्ली विकास प्राधिकरण के उपाध्यक्ष आदि के साथ एक बैठक की थी, जिसमें झुग्गी-झोंपड़ी हटाने की समस्या के सम्बन्ध में विचार किया गया था।

Writing off of Tax Arrears of Shri Ram Rattan Gupta

5581. **Shri Baburao Patel:** Will the Minister of Finance be pleased to state:

(a) the reasons why Government had written off tax arrears of Rs. 30.41 lakhs in the case of Shri Ram Rattan Gupta; and

(b) what material facts had been concealed by this assessee which deceived the Income-tax Department completely and persuaded it to recommend the write-off?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) on the basis of list of assets furnished by the assessee which showed that their value was far less than tax due, a settlement was made to the effect that a sum of Rs. 30.41 lakhs would be written off, if they paid a sum of Rs. 22 lakhs which they did.